

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.29/MP/2017
Along with I.A. No. 14/2017 & 25/2017**

Subject : Petition under section 79 (1) (c) read with Section 79 (1) (k) of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission), Regulations, 2008 for seeking appropriate directions upon State Load Despatch Centre, Odisha for grant of open access in collective transaction.

Date of hearing : 13.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Jindal Steel and Power Limited (JSPL)

Respondents : SLDC and Others

Parties present : Shri Ananya Mohan, Advocate, JSPL
Shri Rajkumar Mehta, Advocate, SLDC
Ms. Himanshi Andley, Advocate, SLDC
Shri S.K. Das, SLDC
Shri P.K. Das, SLDC
Shri R.B. Sharma, Advocate, GRIDCO
Ms. Swapna Seshadri, Advocate, IEX

Record of Proceedings

Learned counsel for the petitioner requested for time to file the rejoinders to the replies filed by SLDC, Odisha and IEX. Request was allowed by the Commission.

2. Learned counsel appearing on behalf of GRIDCO submitted that GRIDCO has filed an Interlocutory Application No. 25/2017 seeking impleadment of GRIDCO as party to the petition. Learned counsel for the petitioner expressed no objection in this regard.

3. After considering the I.A., the Commission directed the petitioner to implead GRIDCO as party to the petition. Accordingly, the Commission disposed of the I.A. No. 25/2017.

4. The Commission directed the petitioner to file revised memo of parties, by 21.7.2017. The Commission directed the petitioner to serve copy of the petition on GRIDCO, immediately. The Commission directed GRIDCO to file its reply on affidavit, on or before 27.7.2017 with an advance copy to the petitioner. The Commission directed the petitioner to file its rejoinders to the replies of SLDC, Odisha, IEX and GRIDCO on

affidavit, on or before 11.8.2017. The Commission directed that due date of filing the reply and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 22.8.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**